

Application No.1114 /2020

State v. Sanjeev Bhagat

FIR No. 41/19

U/s 307 IPC

PS Mandir Marg

29.05.2020

Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19

Present: Sh. Ravindra Khandelwal Ld. Addl. PP for the State through VC.
Sh. Vivek Aggarwal Ld. LAC for accused through VC.

Reply on behalf of IO has been received. As per the reply, it has been submitted that accused is not involved in any other case except the present case.

Present application is filed by the concerned Deputy Superintendent, for grant of interim bail of 45 days to the accused under the several guidelines of the High Power Committee of the Hon'ble Delhi High Court.

It has been prayed in the application that accused has been charged for the offence unishable under Section 307 IPC and he is in custody since 10.04.2019 and is not involved in any other. Copy of custody warrant and copy of certificate regarding the conduct of the accused is also annexed with the application in this regard. On perusing the documents annexed with the application, the present case squarely covered under the guidelines of High Power Committee of Hon'ble Delhi High Court. As per the guidelines of the High Powered Committee, accused is in custody for more than six months and he is not involved in any other case except the present case. Hence, accused is admitted to interim bail on his furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent. Accused shall surrender before the concerned Jail Superintendent in the second half of the 45th day of release.

Application No. 1115/2020

State v. Mohammad Salim

FIR No. 481/2018

U/s 307 IPC

PS Sagarpur

29.05.2020

Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19

Present: Sh. Ravindra Khandelwal Ld. Addl. PP for the State through VC.

Sh. Vivek Aggarwal Ld. LAC for the accused through VC.

Reply on behalf of IO has been received. As per the reply, it has been submitted that accused is not involved in any other case except the present case.

Present application is filed by the concerned Deputy Superintendent, for grant of interim bail of 45 days to the accused under the several guidelines of the High Power Committee of the Hon'ble Delhi High Court.

It has been prayed in the application that accused has been charged for the offence unishable under Section 307 IPC and he is in custody since 27.11.2018 and is not involved in any other. Copy of custody warrant and copy of certificate regarding the conduct of the accused is also annexed with the application in this regard. On perusing the documents annexed with the application, the present case squarely covered under the guidelines of High Power Committee of Hon'ble Delhi High Court. As per the guidelines of the High Powered Committee, accused is in custody for more than six months and he is not involved in any other case except the present case. Hence, accused is admitted to interim bail on his furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent. Accused shall surrender before the concerned Jail Superintendent in the second half of the 45th day of release.

Application stands disposed of.

Copy of the order be sent to the concerned Court, Jail Superintendent, DLSA and to the IO/SHO concerned.

(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)

अतिरिक्त सत्र न्यायाधीश
Additional Sessions Judge
(सपी-फास्ट ट्रैक कोर्ट), जिला नई दिल्ली
(Spt. F.T.C.), New Delhi District
पटियाला हाऊस कोर्ट, नई दिल्ली
Patiala House Courts, New Delhi

Application No. 1117/2020

State v. Varun Pandey

FIR No.246/2019

U/s 307 IPC

PS Kishangarh

29.05.2020

Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19

Present: Sh. Ravindra Khandelwal Ld. Addl. PP for the State through VC.

Sh. Vivek Aggarwal Ld. LAC for accused through VC.

Reply on behalf of IO has been received. As per the reply, it has been submitted that accused is not involved in any other case except the present case.

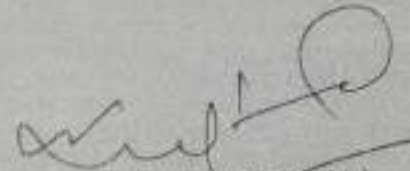
Present application is filed by the concerned Deputy Superintendent, for grant of interim bail of 45 days to the accused under the several guidelines of the High Power Committee of the Hon'ble Delhi High Court.

It has been prayed in the application that accused has been charged for the offence unishable under Section 307 IPC and he is in custody since 11.07.2019 and is not involved in any other. Copy of custody warrant and copy of certificate regarding the conduct of the accused is also annexed with the application in this regard. On perusing the documents annexed with the application, the present case squarely covered under the guidelines of High Power Committee of Hon'ble Delhi High Court. As per the guidelines of the High Powered Committee, accused is in custody for more than six months and he is not involved in any other case except the present case. Hence, accused is admitted to interim bail on his furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction

of the concerned Jail Superintendent. Accused shall surrender before the concerned Jail Superintendent in the second half of the 45th day of release.

Application stands disposed of.

Copy of the order be sent to the concerned Court, Jail Superintendent, DLSA and to the IO/SHO concerned.



(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)

Special Judge/FTC/PHC/NDD/ND

29.05.2020

*Copies sent
29/5*

Application No. 1118 /2020

State v. Sajan

FIR No. 273/2019

U/s 307/182/34 IPC &

25/27/54/59 A. Act

PS Sagarpur

29.05.2020

Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19

Present: Sh. Ravindra Khandelwal Ld. Addl. PP for the State through VC.
Sh. Vivek Aggarwal Ld. LAC for accused through VC.

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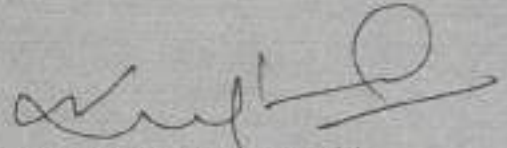
Present application is filed by the concerned Deputy Superintendent, for grant of interim bail of 45 days to the accused under the several guidelines of the High Power Committee of the Hon'ble Delhi High Court.

It has been prayed in the application that accused has been charged for the offence unishable under Section 307 IPC and he is in custody since 28.06.2019 and is not involved in any other. Copy of custody warrant and copy of certificate regarding the conduct of the accused is also annexed with the application in this regard. On perusing the documents annexed with the application, the present case squarely covered under the guidelines of High Power Committee of Hon'ble Delhi High Court. As per the guidelines of the High Powered Committee, accused is in custody for more than six months and he is not involved in any other case except the present case. Hence, accused is admitted to interim bail on his furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction

of the concerned Jail Superintendent. Accused shall surrender before the concerned Jail Superintendent in the second half of the 45th day of release.

Application stands disposed of.

Copy of the order be sent to the concerned Court, Jail Superintendent, DLSA and to the IO/SHO concerned.



(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)

Special Judge/FTC/PHC/NDD/ND

29.05.2020

plus sent
29/5

Application No. 1119 /2020
State v. Siamzathanga Sailo
FIR No. 179/18
U/s 307 IPC
PS Vasant Vihar

29.05.2020

Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19

Present: Sh. Ravindra Khandelwal Ld. Addl. PP for the State through VC.
Sh. Vivek Aggarwal Ld. LAC for accused through VC.

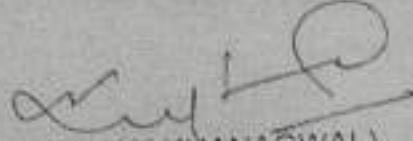
Reply on behalf of IO has been received. As per the reply, it has been submitted that accused is not involved in any other case except the present case.

Present application is filed by the concerned Deputy Superintendent, for grant of interim bail of 45 days to the accused under the several guidelines of the High Power Committee of the Hon'ble Delhi High Court.

It has been prayed in the application that accused has been charged for the offence unishable under Section 307 IPC and he is in custody since 01.06.2018 and is not involved in any other. Copy of custody warrant and copy of certificate regarding the conduct of the accused is also annexed with the application in this regard. On perusing the documents annexed with the application, the present case squarely covered under the guidelines of High Power Committee of Hon'ble Delhi High Court. As per the guidelines of the High Powered Committee, accused is in custody for more than six months and he is not involved in any other case except the present case. Hence, accused is admitted to interim bail on his furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of the concerned Jail Superintendent. Accused shall surrender before the concerned Jail Superintendent in the second half of the 45th day of release.

Application stands disposed of.

Copy of the order be sent to the concerned Court, Jail Superintendent,
DLSA and to the IO/SHO concerned.



(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)
Special Judge/FTC/PHC/NDD/ND
29.05.2020

Copied sent
29/5

Bail application No. 1120/2020
State v. Jivachchi Devi
FIR No. 351/2015
U/s 302/120B/34 IPC
PS Delhi Cantt.

29.05.2020

Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19

Present : Sh. Ravindra Khandelwal, Ld. Addl. PP for the State through VC.
Sh. Vivek Aggarwal, Ld. LAC for the accused/.applicant through VC.

Reply of IO has not been received.

Let reply be called from the IO/SHO concerned and a report regarding involvement of accused in any other case be also called for 30.05.2020.

*Inform to
IO/SHO th. n/court
29/5*

(SANJAY KHANAGWAL)
ROSTER JUDGE (through VC)
Special Judge/FTC/PHC/NDD/ND
29.05.2020

Application No.1116/2020

State v. Sudhir Singh @ Sonu

FIR No.196/2019

U/s 307 IPC

PS Naraina

29.05.2020

Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19

Present : Sh. Ravindra Khandelwal, Ld. Addl. PP for the State through VC.
Sh. Vivek Aggarwal, Ld. LAC for the accused/.applicant through VC.

Reply on behalf of IO has been received.

It has been pointed out by the Ld. Addl. PP that in the present case Section 302 IPC is also attracted and accused has not completed two years of custody as per the guidelines of the High Power Committee of the Hon'ble Delhi High Court. As per the application received from the concerned Jail Superintendent, Section 307 IPC has been mentioned only.

Put up for clarification on **30.05.2020**.

Trial Court record be summoned for the said date.

(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)

Special Judge/FTC/PHC/NDD/ND

29.05.2020

Approved through
WhatsApp
29/5